

**MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND  
PENSIONS, DEPARTMENT OF ADMINISTRATIVE REFORMS  
AND PUBLIC GRIEVANCES DESPATCH RIDER GROUP 'C'  
POST RECRUITMENT RULES, 1999**

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**SCHEDULE 1 :- SCHEDULE**

**MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND  
PENSIONS, DEPARTMENT OF ADMINISTRATIVE REFORMS  
AND PUBLIC GRIEVANCES DESPATCH RIDER GROUP 'C'  
POST RECRUITMENT RULES, 1999**

<sup>1</sup> Received the assent of the President New Delhi, the 14th October, 1999 on G.S.R. 343, and published in the Gazette of India, No. 43, Part II, Sub-section (i) of Section 3, dated October 23, 1999-MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (Department of Administrative Reforms and Public Grievances). G.S.R. 343.-In exercise of the powers conferred by the proviso to article 309 of the Constitution the President hereby makes the following rules regulating the method of recruitment to the post of Despatch Rider in the Ministry of Personnel, Public Grievances and Pensions, Department of Administrative Reforms and Public Grievances, namely;-

**1. Short title and commencement :-**

(1) These rules may be called the Ministry of Personnel Public Grievances and Pensions, Department of Administrative Reforms and Public Grievances Despatch Rider Group 'C' Post Recruitment Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

**2. Number of post, classification and scale of pay :-**

The number of post, its classification and the scale of pay attached thereto shall be as specified incolumns 2 to 4 of the Schedule annexed to these rules.

**3. Method of recruitment, age limit, qualifications etc :-**

The method of recruitment, age limit, qualifications and other matters relating to the said post sfaaa. be as specified in columns 5 to 14 of the said Schedule.

**4. Disqualifications :-**

No person,-

(a) Who has entered into or contracted a marriage with a person having a spouse living; or

(b) Who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

**5. Power to relax :-**

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may. by an order, for reasons to be recorded in writing, relax any of the provisions of these rules in respect to any class or category of persons.

**6. Saving :-**

Nothing in these rules shall affect reservation. relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE 1**

**SCHEDULE**

Name of post	Number of post	Classification	Scale of pay	Whether Selection-
				cum-Seniority or

				selection by merit
1	2	3	4	5
Despatch Rider	1* (1999)	General Central	Rs. 3050-75-3950-	Not applicable
		Service, Group 'G'	80-4590	
		Non-Gazetted		
		Non-Ministerial.		
*Subject to variation dependent on work load.				